

COURT-I
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal no. 298 of 2014

Dated : 9th January, 2015

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

In the matter of

Punjab State Power Corporation Ltd. ...Appellant(s)
Versus
M/s. GNA Udyog Ltd. & Ors.Respondent(s)

Counsel for the Appellant(s): Mr. Anand K. Ganesan
Ms. Mandakini Ghosh
Counsel for the Respondent(s): Mr. Sakesh Kumar
Mr. S. Venkatesh
Mr. Anuj P. Agarwala for R-1
Mr. Ashok Bao, Company
Representative

ORDER

Heard Learned Counsel for the Appellant.

Admit. Learned Counsel for Respondent no.1 seeks three weeks time to file reply. Accordingly, he is directed to file reply on or before 30.01.2015 after serving copy on the other side. Issue Notice to other Respondents returnable on 10.02.2015. Dasti service is permitted.

Post the matter on **10.02.2015**. In the meantime, rejoinder be filed, if any.

(Rakesh Nath)
Technical Member
pr/mk

(Justice Ranjana P. Desai)
Chairperson